

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 92 of 2011 &**  
**I.A. Nos. 160 & 161 of 2011**

**Dated: 20<sup>th</sup> July, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Maharashtra State Electricity Distribution Co. Ltd** ... Appellant(s)

**Versus**

**Central Electricity Regulatory Comm. & Ors.** ....Respondent(s)

**Counsel for the Appellant(s):** Mr. Paras Kuhad, Sr. Adv. with  
Mr. Adab Singh Kapoor, Mr. Varun Pathak &  
Mr. Lakshyaved R.Odhekar

**Counsel for the Respondent(s):** Mr. S.B. Upadhyay, Sr. Adv. with  
Mr. Param Kr. Mishra for R.2  
Mr. Nikhil Nayyar for R.1

**ORDER**

The maintainability question has been raised in this matter. Therefore, the learned counsel for the parties are directed to go into the same and make their submissions.

Post the matter on **22.07.2011 as first item.**

( V.J. Talwar )  
Technical Member

(Justice M. Karpaga Vinayagam )  
Chairperson

TS/KS